

**GOVERNMENT OF INDIA
URBAN EMPLOYMENT AND POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:4654
ANSWERED ON:22.08.2000
PROBLEMS IN VILLAGES, UNAUTHORISED COLONIES AND SLUMS
RAMDAS ATHAWALE

Will the Minister of URBAN EMPLOYMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) whether the attention of the Government has been drawn to the newsitem regarding the problems in villages, unauthorised colonies and slums appearing in the `Jansatta` dated June 9, 2000;
- (b) if so, the facts of the matter reported therein;
- (c) the action proposed to be taken by the Union Government in this regard; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF URBAN DEVELOPMENT & POVERTY ALLEVIATION (SHRI JAGMOHAN)

(a): Yes, Sir.

(b): The suggestions and demands reported therein inter-alia are: amendment in the Land Acquisition Act, 1898 to provide those whose land is acquired, Government jobs on priority, to pay adequate compensation and allotment of alternative plots in lieu of acquired land, to allow development and disposal of land by the farmers themselves in the Development Area as per the lay out plan and 50% share in the unearned increase when acquired land/built up space is disposed of by the allottee be given to farmers from whom land has been acquired. It has also been alleged that the DDA has failed to provide adequate housing to the people and it has been demanded that all squatters be removed during last 2 years may be allotted alternative sites.

(c)&(d): The Delhi Development Authority acquires land under the policy of large scale acquisition of land under the provisions of DDA Act , 1957 for the Planned Development of Delhi. Compensation for the acquired land is determined by the Land Acquisition Collector based on statutory requirements. Payment of unearned increase to farmers is not provided in the Act since the landowner receives cost of the land and solatium. Moreover, increase in land value is primarily due to the developmental activities carried out by the DDA/local bodies.

In DDA weightage of 5% marks in the competitive test for recruitment to the post of LDC is allowed to the children of the villagers whose land has been acquired.

Allotment of alternative sites to the persons whose land has been acquired is made by the DDA on the recommendations of the Land & Building Department of the Government of Delhi.

Squatters are rehabilitated as per the policy of the Government.

Various measures have been initiated to improve the functioning of the DDA and make its policies and programmes more people oriented.